

1	2	3	4	5
8.	High Court of Delhi	58005	14424	8984
9.	High Court of Gujarat	92856	24435	14246
10.	High Court of Himachal Pradesh	52423	8118	1608
11.	High Court of Jammu and Kashmir	42830	24392	8382
12.	High Court of Jharkhand	50038	17345	15553
13.	High Court of Karnataka	185983	54154	7631 1
14.	High Court of Kerala	131244	48325	19687
15.	High Court of Madhya Pradesh	192852	96755	74193
16.	High Court of Manipur	3118	323	313
17.	High Court of Meghalaya	1117	38	0
18.	High Court of Punjab and Haryana	385147	83044	86758
19.	High Court of Rajasthan	330049	69638	77725
20.	High Court of Sikkim	231	3	0
21.	High Court of Tripura	2022	16	1
22.	High Court of Uttarakhand	30572	5405	4351
23.	Madras High Court	246580	56196	96895
24.	Odisha High Court	84905	40046	28446
25.	Patna High Court	133197	21002	23372
TOTAL		2786727	925860	897015

Misuse of student unions

*157. SHRI A. VIJAYAKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that misuse of student unions and student associations in higher educational institutions is increasing in the country;

(b) whether Government propose to take steps to review the setting up of student unions in the country;

(c) if so, whether many of the students are involved in protest and engaging in anti-national activities; and

(d) if so, the action taken/to be taken against those students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) Certain cases in this regard are reported from some Higher Educational Institutions.

(b) Regarding student unions in the country, Ministry of Human Resource Development had constituted a Committee under the Chairmanship of Shri J.M. Lyngdoh (Former Chief Election Commissioner) to frame the guidelines on Students' Union Election in College/Universities. The Committee submitted its report on 26th May, 2006. The Hon'ble Supreme Court in its order dated 22nd September, 2006 directed that the recommendations of the Lyngdoh Committee shall be implemented and followed by all colleges / universities for the student union elections to be held thereafter. UGC had directed all the universities to take necessary steps to ensure strict compliance of the orders of Hon'ble Supreme Court. UGC had made available the recommendations of the committee on their website which is available at <http://www.dbrau.org.in/attachment/LyngdohcommitteeReport.pdf>.

(c) and (d) Universities/ Higher Educational Institutions are statutory autonomous organizations. They are empowered to regulate and enforce discipline among the students by taking such actions as deemed necessary. Students, who are involved in any kind of anti-national activity, lawful action is taken against them. The ministry is sensitive towards this matter.

Degree course on handloom technology in NIFT, Hyderabad

*158. DR. BANDA PRAKASH: Will the Minister of TEXTILES be pleased to state:

(a) whether Government has any proposal to introduce a degree course on handloom technology/designing in the National Institute of Fashion Technology (NIFT), Hyderabad in Telangana;

(b) if so, the details thereof; and